FIR No. 165/2018 PS: Crime Branch State Vs. Mohd. Nadeem etc (applicant Sriniwas) U/s 21/29 NDPS Act

11.09.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. Sunil Gautam, Ld. Counsel for accused-applicant (through

video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Sriniwas in case FIR No. 165/2018 on the ground of illness of his wife.

Ld. Counsel for the accused-applicant submits that medical record in respect of wife of the accused-applicant is annexed alongwith the application and has also been verified and report has also been filed on record.

Ld. Addl. PP submits that medical documents have been verified and it is certified by the doctor concerned that wife of the accused-applicant had visited the hospial and is receiving the treatment as an OPD patient and no hospitalization has been advised and no surgery has been prescribed.

FIR No. 217/2019
PS: Sadar Bazar
State Vs. Uttam Gupta
U/s 308/354/354B/34 IPC

11.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. B. Khan, Ld. Counsel for accused-applicant

(through video conferencing)

Unaming and district through Video

Hearing conducted through Video Conferencing.

This is an application for issuance of dirctions to the passport authority to issue passport on behalf of applicant.

Ld. Counsel for accused-applicant seeks some more time to argue the application.

For arguments, put up on 19.09.2020.

(Neelofe) Abida Perveen)
ASJ (Central) THC/Delhi
11.09:2020

FIR No. 47/2019 PS: Crime Branch State Vs. Munish Gautam U/s 20/25 NDPS

11.09.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. Ravinder Bhati, Ld. Counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Munish Gautam in case FIR No.47/2019.

Arguments heard.

For orders, put up on 16.09.2020.

(Neelofer Abida Perveen)
ASJ (Central) FFIC/Delhi

FIR No. 402/2017

PS: Burari

State Vs. Umesh Saw

**U/s 302 IPC** 

11.09.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. M. P. Sinha, Ld. Counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for release of release of jamatalashi articles filed on behalf of accused-applicant Umesh Saw.

Report not received. Report be called from the IO/SHO for the next date of hearing.

For consideration, put up on 23.09.2020.

(Neelofer Abida Perveen) ASJ (Central) THO/Delhi

11.09.2020

FIR No. 402/2017 PS: Burari

State Vs. Umesh Saw

**U/s 302 IPC** 

11.09.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. M. P. Sinha, Ld. Counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for release of scooty on superdari filed on behalf of accused-applicant Umesh Saw.

Report not received. Report be called from the IO/SHO for the next date of hearing.

For consideration, put up on 23.09.2020.

(Neelofer Abida Perveen) ASJ (Central)THC/Delhi

11.09.2020

FIR No. 100/2013 PS: Lahori Gate State Vs. Rishi Gupta U/s 302/307/120B IPC

11.09.2020 at 4 pm

## **ORDER**

This is an application for grant of interim bail of two months moved on behalf of accused Rishi Gupta in case FIR No. 100/2013.

Ld. Counsel for the accused-applicant contended that accused has been falsely implicated in the present case and is in JC since 04.06.2013. That mother of the accused-applicant Smt Munni Devi aged 77 years is suffering from various ailments of old age. That in 2018 when the mother of the accused-applicant got sick and admitted in the hospital, the applicant was granted interim bail and he never misused the same and surrendered in Court in time. That on 03.09.2020, mother of the accused-applicant was having some problem in her chest and was taken to emergency Safdarjung Hospital and was referred to the cardiology department and shifted in the ward and is still she is in Safdarjung Hospital for her treatment and her condition is not satisfactory. That brother of the accused-applicant, who was attending to the mother is also having symptoms of mild fever, cough etc. and he was directed to be quarantine for five days by the doctors of Lal Bahadur Shashtri Hospital and he is unable to take care of his ailing mother as he is residing

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separately and now there is only accused-applicant who can take care of his ailing mother and get her admitted in hospital as the applicant lost his father long time ago. That allegation against the accused-applicant is that he took the co-accused in a Tata Safar car which was bought by him from one Iasrail Ahmed and reach SPM Marg fire Station and from there co-accused Mobin went to the alleged place of incident which is at distance coverable in 10 minutes by foot where the said safari car was parked and besides this allegation, there is no incriminating evidence against the accused-applicant. No direct role in the commission of offence is alleged against him.

Reply of IO is received in respect of verification of medical documents of mother of the accused-applicant. Ld. Addl. PP submits that it is verified that mother of the accused is hospitalized in Safdurjung Hospital and medical documents of the mother of the accused-applicant are found to be genuine. It is further reported that the brother of the accused-applicant has corona related symptoms but he has not undergone any test in this regard. That accused-applicant has seven sisters, out of which five are living in Delhi and NCR and are married and that father of the accused has passed away long ago.

Heard.

In such facts and circumstances and in view of the report filed by the IO and in view of the fact that mother of the accused-applicant is hospitalized and brother of the accused-applicant is himself quarantine and

also taking into consideration that no direction role is alleged against him in the present case and as the accused on earlier occasion was granted interim bail and had surrendered in terms thereof, application is allowed and accused-applicant Rishi Gupta is granted interim bail of 15 days in present case on furnishing personal bond in the sum of Rs.50,000/with two sureties in the like amount to the satisfaction of the Court/Duty MM and subject to the condition that accused-applicant shall furnish his mobile phone number to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That every day accused-applicant shall confirm his location to the IO telephonically. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned nor shall he change his address or mobile phone number without intimation to the IO concerned. The sureties shall also intimate to the IO any change in address or their mobile phone numbers which shall be mentioned in the Bond.

Accused-applicant shall surrender at Jail on expiry of period of interim bail.

Application stands disposed of.

(Neelofer Abida Kerveen)

ASJ (Central)THC/Delhi

10.09.2020